

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

24. IA 1356(MB)2024
IN
C.P. (IB)/505(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.06.2024**

Name of the Party: Bank Of Maharashtra Through IRP
Mahesh Sureka
Vs
Susheela Nambiar

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Mahesh Surekha, Resolution Professional present in person. There is no representation on the part of the Personal Guarantor.
2. The Registry is directed to issue notice to the Personal Guarantor intimating the next date of hearing and place on record the tracking report alongwith notice before the next date of hearing.
3. The Personal Guarantor is directed to file reply within two weeks from the date of receipt of notice after duly serving a copy to the other side.
4. Post this matte on **30.07.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)